

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 11
IA Nos. 468/2021 & 116/2022
And
CP (IB) No. 113/Chd/Pb/2021**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016 and
Rule 11 of NCLT Rules, 2016**

In the matter of:-

Medsource Healthcare Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

Fortis Healthcare Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. L.K. Giri, Advocate for petitioner-operational creditor in CP (IB) No. 113/Chd/Pb/2021 and for applicant in IA Nos. 468/2021 & 116/2022.

Mr. Rajat Khanna, Mr. Sanjeev Kumar, Advocates for respondent-corporate debtor in CP (IB) No. 113/Chd/Pb/2021.

IA Nos. 468/2021, 116/2022 & CP (IB) No. 113/Chd/Pb/2021

Heard on IA No. 116/2022, which is filed for withdrawal of CP (IB) No. 113/Chd/Pb/2021 on the ground that parties have arrived at settlement. Copy of settlement agreement has been placed on record. As per settlement the entire payment has been paid and it is jointly submitted by learned counsel for parties that no amount remains due. The application is supported by an affidavit. Keeping in view the statement of learned counsel for applicant/petitioner/operational creditor and in view of the settlement arrived at between the parties, IA No. 166/2022 is allowed and disposed of accordingly.

IA Nos. 468/2021 & 116/2022
And
CP (IB) No. 113/Chd/Pb/2021

Consequently, IA No. 468/2021 is rendered infructuous and CP (IB) No. 113/Chd/Pb/2021 is ordered to be dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 07, 2022
YP